

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 8208/2023

NATIONAL HIGHWAY AUTHORITY OF INDIA

APPELLANT(S)

VERSUS

RAM PIYARE (DEAD) THR. LRS.

RESPONDENT(S)

O R D E R

By way of last indulgence, learned counsel for the appellants is granted four weeks' time to take steps to furnish fresh particulars in respect of respondent(s), failing which, appeal shall stand dismissed, without reference to this Court.

.....J.
[SATISH CHANDRA SHARMA]

NEW DELHI;
16th July, 2026

ITEM NO.1766

COURT NO.17

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8203/2023

NATIONAL HIGHWAY AUTHORITY OF INDIA 233

Appellant(s)

VERSUS

RAM RAJ & ORS.

Respondent(s)

Only CA 8208/2023 is to be listed under this matter.

WITH

C.A. No. 8208/2023 (III-A)

IA No. 30915/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 30921/2023 - EXEMPTION FROM FILING O.T.

IA No. 30917/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 16-07-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
[IN CHAMBER]

For Appellant(s) :Mr. Nishit Agrawal, AOR

For Respondent(s):Mrs. Shubhangi Tuli, AOR
Mr. Gaurav Singh, AOR

Mr. Sanjay Kumar Yadav, Adv.
Ms. Jyotsna Gond, Adv.
Mr. Prithvi Pal, AOR
Mr. Bhupinder Yadav, Adv.
Mr. Neeraj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 8208/2023

In terms of the signed order placed on the file, by

way of last indulgence, learned counsel for the appellant(s) is granted four weeks' time to take steps to furnish fresh particulars in respect of sole respondent, failing which, appeal shall stand dismissed, without reference to this Court.

(RAHUL KUMAR)
COURT MASTER (SH)

(KOMAL)
COURT MASTER (NSH)